

12.05 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATION UNDER COFFEE ACT, 1942

The Minister of International Trade (Shri Manubhai Shah): I beg to lay on the Table a copy of the Coffee (Amendment) Rules, 1964 published in Notification No. G.S.R. 557 dated the 4th April, 1964 under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed Library, See No. LT-2736/64].

ARTICLES OF ASSOCIATION AND MEMORANDUM OF ASSOCIATION OF INSTRUMENTATION LIMITED

The Minister of Industry (Shri Kanungo): I beg to lay on the Table—

- (i) a copy each of the Articles of Association and Memorandum of Association of Instrumentation Limited [Placed in Library, see No. LT-2737/64].
- (ii) a copy of Annual Report of the Khadi and Village Industries Commission for the year 1962-63. (Placed in Library See No. LT-2738/64).

12.06 hrs.

STATEMENT RE. GRANT OF LICENCE TO SUNDARAM AND COMPANY FOR MANUFACTURE OF SEWING MACHINE PARTS

The Minister of Finance (Shri T. T. Krishnamachari): References were made to me whilst Shri S. M. Banerjee spoke on 1st April 1964 on the demands for grants of the Departments of Supply and Technical Development. (This matter was highlighted in the front page of the Hindustan Times of 2nd April 1964.) I am afraid these references contain insinuations which have to be met.

The facts as stated by the Honourable Member are not correct. He

said that a certain firm by the name of Sundaram & Co., were given a licence for the manufacture of sewing machine parts and this was mooted through the Ministry of Economic & Defence Coordination when I was in charge of that Ministry and when Shri S. Bhoothalingam was Secretary in that Ministry at the time. I was not aware of any such proposal being mooted through the Ministry of Economic & Defence Coordination nor subsequently the Department of Coordination of the Ministry of Finance having anything to do with the licensing of the manufacture of sewing machine parts. On hearing the allegation made by the Honourable Member, I made enquiries and I found that to a reference made to the Ministry of Economic & Defence Coordination by the Ministry of Industry, Shri Bhoothalingam had said that the case should be referred to the Industrial Licensing Committee. At that time, the Development Wing, or the Directorate-General of Technical Development as it came to be known, was in the Ministry of Economic & Defence Coordination.

The insinuation was that I took particular interest in this matter. This is a matter which is dealt with essentially by the Ministry of Industry, in consultation with other Ministries, and sometimes with the Planning Commission. The reference to the Ministry of Finance in matters like this is made when there is a foreign collaborator involved. I understand there have been previous references to the Finance Ministry about similar proposals.

It is in connection with foreign participation that this file came to the Ministry of Finance. It is not a very important matter and normally the Finance Minister does not deal with this at his level; but I understood that the former Finance Minister had decided that his personal orders should be taken in this particular case which involved collabora-